

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/2462/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Goalpara.

Dated Guwahati the 8th April, 2022

Sub: **Casual leave.**

Ref:- Your letter No. DJG/1733 Date 07.04.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 11.04.2022 and 12.04.2022 with station leave permission, from the evening of 08.04.2022, after Court hours, till the morning of 18.04.2022, before Court hours**, has been granted, as prayed for. You have been allowed to use the official vehicle to travel from Goalpara to Guwahati, at own cost. Further, the Addl. District & Sessions Judge, Goalpara and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/2463/A, dated , 08-04-2022

Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Pae